

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2017

Subject : Petition seeking the indulgence and intervention by the Commission to protect the rights and interests of all such Power Generator who have entered into competitively bid Case-I PPAs from being saddled with huge under-recoveries of energy charge on account of coal costs that they have incurred in the past but are not being able to pass through due to delay in publication of separate Wholesale Price Index.

Date of hearing : 4.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Association of Power Producers (APP)

Parties present : Shri Hemant Sahai, Advocate, APP
Ms. Mazag Andrabi, Advocate, APP
Ms. Khyati, APP
Shri Rahul Sharma, MB Power
Shri Aditya, Vedanta

Record of Proceedings

Learned counsel for the petitioner submitted that the Ministry of Commerce and Industry is likely to release the new series of WPI by 15.5.2017 and requested to adjourn the petition. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 13.7.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)